(2) No. 3(8)/86-DUAC, dated the 15th April, 1989, publishing the Delhi Urban Art Commission Senior Personal Assistant (Recruitment) (Amendment) Regulations, 1989.

(3) No. 3(8)/86-DUAC, dated the 15th April, 1989, publishing the Delhi Urban Art Commission (Ministerial and Non-Ministerial posts) Recruitment (Amendment) Regulations, 1989.

(4) No. 3(8)/90-DUAC, dated the 3rd August, 1991, publishing the Delhi Urban Art Commission Assistant Secretary (Technical) Recruitment Regulations, 1991.

(5) No. 1(1)/87-DUAC, dated the 23rd October, 1993, publishing the Delhi Urban Art Commission (Terms and Conditions of Service) Regulations, 1993.

(6) No. 3(8)/86-DUAC, dated the 23rd October, 1993, publishing the Delhi Urban Art Commission (Ministerial and Non-Ministerial posts) Recruitment (Amendment) Regulations, 1993.

(7) No. 1(1)/87-DUAC, dated the 14th March, 1998, publishing the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Regulations, 1998.

(8) No. 1(1)/87-DUAC, publishing the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Regulations, 2013, in the weekly Gazette dated the 10th August - 16th August, 2013.

(9) No. 9(2)/2019-DUAC, publishing the Delhi Urban Art Commission Employee's (Group Pension Scheme) Regulations, 2020, in the weekly Gazette dated the 28th March - 3rd April, 2020.

(10) No. 9(1)/2020-DUAC, publishing the Delhi Urban Art Commission Employee's Provident Fund Regulations, 2020, in the weekly Gazette dated the 28th March - 3rd April, 2020.

[Placed in Library. For (1) to (10) *See* No. L.T. 9972/17/23]

Report and Accounts (2021-22) **of NCUI, New Delhi and related papers**

सहकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल.वर्मा): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

(a) Annual Report of the National Cooperative Union of India (NCUI), New Delhi, for the year 2021-22.

(b) Annual Accounts of the National Cooperative Union of India (NCUI), New Delhi, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Cooperative Union.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 9991/17/23]

Notification of the Ministry of Communications

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Sir, I lay on the Table, under Section 37 of the Telecom Regulatory Authority of India Act, 1997, a copy each (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification No. RP-4/16/(24)/2021-QoS., dated the 25th July, 2023, publishing the Telecom Regulatory Authority of India Repealing Regulations, 2023.

[Placed in Library. *See* No. L.T. 9958/17/23]

Notifications of the Ministry of Health and Family Welfare

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Dr. Bharati Pravin Pawar, I lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 58 of the National Medical Commission Act, 2019:-

(1) No. U-11022/4/2022-UGMEB, dated the 14th December, 2022, publishing the Establishment of Medical College Regulations, (Amendment), 2022 along with Delay Statement.

(2) No. C-19011/06/2022/NMC/Coord., dated the 3rd April, 2023, publishing the Teachers Eligibility Qualifications in Medical Institutions Regulations, (Amendment), 2023.

(3) No. R.15021/04/2022-EMRB-Reg., dated the 12th May, 2023, publishing the Registration of Medical Practitioners and Licence to Practice Medicine Regulations, 2023.

(4) No. M-27011/01/2023-MARB, dated the 2nd June, 2023 publishing the Establishment of New Medical Institutions, Starting of New Medical Courses, Increase of Seats for Existing Courses and Assessment and Rating Regulations, 2023.